

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(BY CIRCULATION)

R.A.NO. 39 of 1994 in
O.A. No. 36 of 1989
~~XXXXXX~~

DATE OF DECISION 23/11/1994.

Union of India and ors. Petitioner

Shri N.S.Shevde Advocate for the Petitioner(s)

Versus

Shri Namadeo Atmaram Rakhe Respondent

Shri P.D.Bhate Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : * Vice Chairman

♦ The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

1. Divisional Railway Manager,
Baroda Division,
Western Railway,
Pratapnagar,
Baroda.
2. General Manager,
Western Railway,
Churchgate,
Bombay.

...Applicants.
(Original Respondents).

(Advocate : Shri N.S.Shevde)

Versus

Namdeo Atmaram Rakhe,
Adult, Residing at :
B/21, Jai Satyanarayan Society,
Near Technical School,
Refinery Road, Gorwa,
Baroda.

... Respondent. (Original
Applicant).

(Advocate : Shri P.D.Bhate)

(BY CIRCULATION)

ORDER

R.A.NO. 39 of 1994 in
O.A.NO. 36 of 1989.

Date: 23/11/1994.

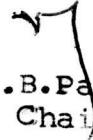
Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

O.A./36/~~94~~⁸⁹ filed by Shri Namdeo Atmaram Rakhe,
was disposed of by this Bench on 26.8.1994, after
completion of pleadings and after hearing the learned
advocates of both the parties.

: 2 :

The present R.A. which seeks review of the judgment has not brought out any facts or circumstances which were not argued by the respondents at the time of final hearing of the concerned O.A. We find that there is no error apparent on the face of the record in the judgment delivered on 26.8.1994. Accordingly, we see no reason to review our judgment dated 26.8.1994 and accordingly the Review Application is rejected.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

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